

**GOVERNMENT OF INDIA  
EXTERNAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3306  
ANSWERED ON:16.03.2011  
CANCELLATION OF PASSPORTS  
Shukla Shri Balkrishna Khanderao Balu Shukla

**Will the Minister of EXTERNAL AFFAIRS be pleased to state:**

- (a) whether any fees is charged from Non-Resident Indians to get their Indian passport cancelled; and
- (b) if so, the details of the cancellation fees charged by our consulates located in various countries?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SMT. PRENEET KAUR)

(a) & (b) Indian passports are required to be surrendered by all Indian citizens upon acquisition of foreign nationality in accordance with the Citizenship Act, 1955 and the Passport Act, 1967 to prevent their misuse. A prescribed fee of Rs.7000/- for renunciation of Indian citizenship is charged for acquisition of foreign nationality on or after 1st June, 2010. In the case of acquisition of foreign nationality on or before 31st May 2010, no renunciation fee is charged, and only a miscellaneous service fee of US\$20/- is applicable when passport is submitted for issuing a surrender certificate. The above fee is charged by all Indian Missions/ Posts abroad.